

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (C) No.906 of 2019**

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Indrajit Sinha, Advocate
For the Respondents: Mrs. Ranjana Mukherjee, Advocate

Order No.06

Date: 07.09.2021

This case is taken up through video conferencing.

Mr. Indrajit Sinha, learned counsel for the petitioner, prays for two weeks' time to file supplementary affidavit in order to substantiate the prayer of the petitioner that the impugned demand cannot be adjusted against the pending bills for the contractual work executed by it with the respondent-CCL.

In view of the said prayer, put up this case under the heading "**For Admission**" after two weeks.

Sanjay/

(Rajesh Shankar, J.)